

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 125/TD/2022

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020

Date of Hearing : 26.5.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Applicant : Saini Power Transactor (SPT)

Parties Present : Shri Nishant Kumar, Advocate, SPT
Ms. Rushali Agarwal, Advocate, SPT
Shri Gaurav Saini, SPT

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Applicant submitted that the instant application has been filed for grant of Category 'V' trading licence as per the Form-I appended to the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 (in short, 'Trading Licence Regulations'). Learned counsel further submitted that the Applicant had published notice of its application in the newspapers, inviting the objections or suggestions thereon within a period of 30 days, as per the Regulation 6(3) of the Trading Licence Regulations and has filed an affidavit placing on record the details of notice published as per the Regulation 6(4) of the Trading Licence Regulations. However, no objections or suggestions have been received in response to the notice published by the Applicant.

3. In response to the query of the Commission regarding the Applicant having filed the special purpose balance sheet as on 28.2.2022 stating by auditor 'compiled from unaudited and unverified books of account produce before us', learned counsel for the Applicant clarified that as per Section 44 AB of the Income Tax Act, 1961, the Petitioner company is not required to get the books of accounts audited as the turnover of the Applicant company is less than one crore in the previous financial year and as on the date of special balance sheet.

4. After hearing the learned counsel for the Applicant, the Applicant was directed to file an affidavit by 6.6.2022, the account as on 31.3.2021 and Audited special balance sheet as on 28.2.2022.

5. Subject to the above the Commission reserved order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**